

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-969/ND/2020

**IN THE MATTER OF:**

**M/s. Cosmic Intrasolution Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Prudential Hotels Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 27.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. P. Nagesh, Mr. Harshal  
Kumar, Mr. Shivam Wadhwa,  
Advocates.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for both the parties. The Learned Counsel for the Corporate-debtor has submitted that they are exploring the possibility of resolving the dispute. Ten days' time has been granted in the matter for settling the matter. Matter is adjourned to 17.12.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**